

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 65 of 1996

Wednesday, this the 17th day of January, 1996

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. J. Kavitha,
Casual Mazdoor,
Department of Telecom,
Thiruvananthapuram
residing at 'Kavitha Bhavan',
Vedivachankovil,
Balaramapuram,
Thiruvananthapuram. .. Applicant

By Advocate Mr. G Sasidharan Chempazhanthiyil

Versus

1. Sub Divisional Engineer
West I Sub Division, Telecom,
Thiruvananthapuram.
2. General Manager, Telecom District,
Thiruvananthapuram.
3. Assistant Labour Commissioner (Central),
Office of the Regional Labour
Commissioner, Kalathiparambil Road,
Kochi - 682 016. .. Respondents

By Advocate Mr. Mary Help John David J, ACGSC

The application having been heard on 17th January, 1996,
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant complains that A3 representation has not been considered or disposed of by second respondent. Standing Counsel appearing on notice submits that the A3 representation will be considered and disposed of by second respondent, by passing a speaking order thereon, within two months from

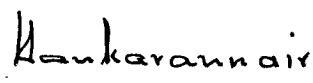
today. We record the submission. We make it clear that we have not expressed any opinion on the merits of the matter.

2. The application is disposed of as aforesaid. Parties will suffer their costs.

Dated the 17th January, 1996


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)

VICE CHAIRMAN

ak/17.1

LIST OF ANNEXURE

1. Annexure A3: True copy of the representation dated 10.2.1995 submitted by the applicant before the 2nd respondent.

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